

16. Karahal Tribal Development Block in Karahal tahsil of Sheopur district
17. Tamia and Jamai tahsils, patwari circle Nos. 10 to 12 and 16 to 19, villages Siregaon Khurd and Kirwari in patwari circle no. 09, villages Mainawari and Gaulie Parasia of patwari circle No. 13 in Parasia tahsil, village Bamhani of Patwari circle No. 25 in Chhindwara tahsil, Harai Tribal Development Block and patwari circle Nos. 28 to 36, 41, 43, 44 and 45B in Amarwara tahsil Bichhua tahsil and patwari circle Nos. 05, 08, 09, 10, 11 and 14 in Saunsar tahsil, Patwari circle Nos. 01 to 11 and 13 to 26, and patwari circle no. 12 (excluding village Bhuli), village Nandpur of patwari circle No. 27, villages Nilkanth and Dhawdikhapa of patwari circle no 28 in Pandurna tahsil of Chhindwara district

IX. Chhattisgarh

1. Surguja district
2. Korla district
3. Bastar district
4. Dantewara district
5. Kanker district
6. Marwahi, Gorella-I, Gorella-2 Tribal Development Blocks and Kota Revenue Inspector Circle in Bilaspur district
7. Korba district
8. Jashpur district
9. Dharmjaigarh, Gharghoda, Tamnar, Lailunga and Kharsia Tribal Development Blocks in Raigarh district
10. Dondi Tribal Development Block in Durg district
11. Chauki, Manpur and Mohla Tribal Development Blocks in Rajnandgaon district
12. Gariaband, Mainpur and Chhura Tribal Development Blocks in Raipur district
13. Nagri (Sihawa) Tribal Development Block in Dhamtari district

Employment-cum-income generation activities under TSP

2059. SHRI N. GOKULAKRISHNAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) what efforts Government is making to provide help to tribals for employment-cum-income generation activities under Tribal Sub Plan in the last three years, year-wise and State-wise; and

(b) the year-wise and State/Union Territory-wise details of physical targets set and achieved in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Multipronged efforts are being made by the central and State Governments to ameliorate the situation of unemployment among ST population across the country. Ministry of Tribal Affairs under its Special Area Programme of Special Central Assistance to Tribal Sub-Plan (SCA to TSP) and other Central Sector/Centrally Sponsored Schemes provides funds as an additive to the State Tribal Sub Plan (TSP) for economic development of tribals in the States covering skill development and employment-cum-income generation activities. During 2014-15 and 2015-16, the Ministry has impressed upon the State Governments for promotion of need based integrated livelihood initiatives such as Dairy Development with State cooperative, horticulture, floriculture, vegetable production, apiculture, sericulture, fisheries, backyard poultries etc. in order to create enabling environment for tribals to earn their livelihood and increase direct/indirect employment opportunities. Further, thrust has been put forth for—

- (1) Integration of mainstream education with vocation training, with a view to primarily target dropouts, providing them employability and income-generating opportunities.
- (2) Building skill for the job market outside and rural non-farm sector, Ministry has been supporting skill development activities for both male and female tribal youth in a wide gamut of trades such as (i) Office Management (ii) Solar Technician/Electrician (iii) Beautician (iv) Handicraft (v) Skills required for day to day construction works (such as Plumbing, Mason, Electrician, Fitter, Welder, Carpenter (vi) Refrigeration and A/C repairing (vii) Mobile repairing (viii) Nutrition (x) Ayurvedic and tribal medicines (xi) IT (xii) Data Entry (xiii) Fabrication (xiv) Paramedics and Home Nurse Training (xv) Automobile Driving and Mechanics (xvi) Electric and Motor Winding (xvii) Security Guard (xviii) Housekeeping and Management (xix) Retail Management (xx) Hospitality (xxi) Eco-tourism (xxii) Adventure Tourism.

In addition, National Scheduled Tribes Finance and Development Corporation (NSTFDC) under the Ministry of Tribal Affairs, promotes entrepreneurial development amongst Scheduled Tribes. This Corporation provides concessional financial assistance to individuals or groups of STs for undertaking self-employment income generation activities through its channelizing agencies. Further, Tribal Co-Operative Marketing Development Federation of India Limited (TRIFED) imparts skill development and capacity building training to tribal Minor Forest Produce (MFP) gatherers and tribal artisans.

Besides these, Government has also taken other steps to provide employment to tribal population. Some of the major initiatives are enlisted below:—

- (i) Mahatma Gandhi National Rural Employment Guarantee Act (MNREGA) guaranteeing 150 days wage employment to STs households living in forest area who have got 'pattas' under the Forest Right Act, 2006.
- (ii) National Rural Livelihood Mission (NRLM) which aims at creating efficient and effective institutional platforms of the rural poor enabling them to increase household income through sustainable livelihood enhancements and improved access to financial services.
- (iii) Bharat Rural Livelihood Foundation (BRLF) facilitates and upscale civil society action in partnership with Government for transforming livelihoods and lives of rural households, with an emphasis on women, particularly in the Central Indian Tribal Region.

(b) Formulation and implementation of employment-cum-income generation programmes under Tribal Sub Plan is a continuous process and the same is carried out by the State Governments through its designated agencies. State Governments are insisted upon to timely submit Utilization Certificate as per GFR norms on regular basis. The data regarding physical targets achieved for direct/indirect employment is not centrally maintained in the Ministry.

Schedule-V areas allocated to industrial projects

2060. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of hectares in Schedule-V Areas that have been allocated to industrial projects between 2014 till present;

(b) the number of tribal persons displaced/that shall be displaced as a result thereof;

(c) the number of affected persons that are yet to receive compensation, project-wise;

(d) the time-frame by which all those who qualify for compensation shall receive it, project-wise; and

(e) the steps being taken by Government to secure compensation at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) to (e) In so far as land related issues are concerned, the Ministry of Rural Development, Department of